

Sl. No.	Name
20	Shri S. Sreeramamurthy (SC)
21	„ R.P. Singh (SC)
22	„ P.M.C. Nair
23	„ M. Abdul Nabi
24	„ Kiran Singh Dhama
25	„ P.K. Munzarn
26	„ K. Rama Rao
27	„ J.C. Pankaj
28	„ K.N. Padmanabhan
29	„ M.N.K. Sharma
30	„ T. Charles Mathew
31	„ V.K. Kumaran Nair
32	„ T.P.S. Yadav
33	„ U.C. Gupta
34	„ Rajbir Singh
35	„ S.K. Basu
36	„ J.S. Bedi
37	„ M.S. Saxena
38	„ S.D. Prasanna Kumar
39	„ T.V. Rao
40	„ V. Sekhar Pillai
41	„ A. Marriyappa
42	„ Thomas Issac
43	„ C. Seshavattran
44	„ C.K.D.V. Prasad Rao
45	Smt. Sumatty Sisupal
46	Shri E. Krishnamurthy
47	„ G. Sudagopal
48	„ S.N. Mahajan
49	„ M.B. Jacob
50	„ B.K. Rao
51	„ G.C. Joshi
52	„ O.P. Singh
53	„ V. S. Satyanarayana Reddy
54	„ P.G. Jetley

Sl. No.	Name
55	Shri IC. Satyaurayatia
56	„ M.K. Sharif
57	„ K.N. Mohanan

Director Central Potato Research Institute

2889. SHRI JAGANNATHRAO
JOSHI:
SHRI SHRIDHAR WSSIJDEO
DHABE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the term of the Director, Central Potato Research Institute, Simla. expired in October, 1980;

(b) whether the said Director has since been continuing as Director of the Institute on *ad hoc* basis;

(c) if so, how many extensions have so far been given to him and the reasons therefor; and

(d) what steps Government have so far taken since 1980 or the appointment of new Director of the Institute and by when the new incumbent is likely to be appointed?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) Dr. B. B. Nagaich was appointed to the post of Director, Central Potato Research Institute, Simla on a tenure of 5 years w.e.f. 8-10-1975. On expiry of his five year tenure it was decided on the basis of his performance to bring him back to the scientific stream retaining his pay and emoluments as personal to him in accordance with the Research Management Position Rules. However, in the interest of work of the Institute, it was

also decided that till the selection of the new Director Dr. Nagaich may continue to perform the duties of Director, C.P.R.I. on ad hoc basis. The post of Director, CPRI has since been advertised and is likely to be filled in shortly,

(c) No extension has been given to Dr. Nag expected however, continue to perform the duties till the selection of the new Director.

(d) The post of Director, C.P.R.I. has since advertised and is likely to be filled in shortly.

**Proceedings against Deputy Manager,
F.C.I.**

2890. SHRI RAMCHANDRA
BHARADWAJ:

SHRI DINESH GOSWAMI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Central Vigilance Commission had recommended major penalty proceedings against a Deputy Manager of the Food Corporation of India;

(b) if so, the name of the officer concerned and what is the penalty that has been awarded to him;

(c) whether it is a fact that the Food Corporation of India has closed the case without taking any action in the matter; and

(d) whether the Central Vigilance Commission was consulted before closing the case?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (MISS KAMLA KUMARI): (a) Yes, Sir.

(b) to (d) The name of the officer concerned is Shri Jit Singh whose services were initially placed at the disposal of the Food Corporation of India on foreign service terms and who was subsequently statutorily transferred to the Corporation. The case against the officer was closed by

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the Corporation after due consideration on merits. Therefore, the question of imposition of any penalty did not arise. The Corporation communicated this position to the Central Vigilance Commission and requested it to close the case. The Commission, however, noted it as a case of non-acceptance of their advice.

**Misappropriation of sugar from FCI
Godowns in Madhya Pradesh**

2891. SHRI PYARELAL
KHANDELWAL;

SHRI RAMCHANDRA
BHARADWAJ; SHRI DINESH
GOSWAMI; SHRI HARVENDRA
SINGH
HANSPAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government's attention has been drawn to the news paper report which appeared on the front page of Times of India of 2nd August, 1982 under the heading 'Truckloads of sugar vanish in Madhya Pradesh' wherein it has been reported that twelve truckloads of levy sugar have been misappropriated while being transported from Bilaspur and Jabalpur to various depots of Food Corporation of India;

(b) the circumstances under which the huge quantity of levy sugar has thus been misappropriated; and

(c) what steps have been taken to trace the culprits and apprehend them?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (MISS KAMLA KUMARI): (a) Yes, Sir.

(b) It was found that out of the despatches of sugar made from Bilaspur and Rampur (Jabalpur) Depots of Food Corporation of India in Madhya Pradesh, 12 trucks containing sugar had not been received and accounted for at the receiving depots. The transport contractor who had received these stocks for transport-